

STATEMENT

S.No.	Activities	No. of NGOs	No. of Schemes
1.	Scheduled Castes Welfare	328	01
2.	Tribal Welfare	86	01
3.	Welfare of Children and Aged	755	06
4.	Welfare of Handicapped	475	05
5.	Welfare of Minorities and Backward Classes	56	01

[Translation]

Crushing of Oil Seeds

5534. JUSTICE GUMAN MAL LODHA :
DR. MAHADEEPAK SINGH SHAKYA :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the oilseed crushing capacity is more than the available quantity of oilseed in the country;

(b) if so, the extent of oilseed crushing capacity during the last three years and the estimate of annual average availability of oilseeds;

(c) whether the Government have taken necessary measures for the availability of sufficient quantity of oilseeds in order to have maximum use of oilseed crushing capacity in the country during the above period;

(d) if so, the details thereof; and

(e) the details of incentive given by the Government for the use of modern developed techniques in the oilseed crushing industry during the last three years ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :
(a) and (b) As a result of delicensing of the vegetable oil industry w.e.f. 25th July, 1991, no authentic information about the oilseeds crushing capacity installed in the country is available.

(c) and (d) Government has taken a number of measures for increasing the production of oilseeds. These relate to (i) intensification of efforts for implementation of Oilseed Production Programme area expansion through sequential cropping, inter-cropping, (ii) replacement of low economic crop, (iii) increase in productivity by providing various services inputs, (iv) assistance for production and distribution of seeds, (v) distribution of mini kits, sprinkler sets, improved farm implements and chemicals etc. In addition, front line and general demonstrations are conducted on farmers fields to transfer the production technology.

(e) For encouraging use of modern developed techniques Government has taken a number of measures.

Some of these are liberal incentives for setting up of in-house R&D units, incentives for import of equipments considered necessary for promoting technology, coordinating and concentrating R&D efforts through Dte. of Vanaspati, Veg. Oils & Fats, CSIR etc. for improvement in the quantity and quality of oils and other co-products and providing financial assistance for the purpose etc.

Wakf Land in Delhi and U.P.

5535. SHRI ILIYAS AZMI : Will the Minister of WELFARE be pleased to state :

(a) the details of Wakf land in Delhi and Uttar Pradesh;

(b) the area of land encroached upon out of the above land;

(c) how far the Union Government and State Government are involved therein;

(d) the area of land freed from encroachment during the last three years; and

(e) the steps taken/proposed to be taken by the Union Government in this regard ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) There are reportedly 1886 Wakf properties in Delhi and 1,11,428 in Uttar Pradesh.

(b) & (c) According to the information furnished by Delhi Wakf Board and Government of Uttar Pradesh there are 143 Wakf properties under adverse possession of Delhi Development Authority and other Government agencies in Delhi, whereas in Uttar Pradesh 66 Wakf properties are under adverse possession of Central/State Government Departments. However, information regarding Wakf properties encroached upon by non-governmental agencies/individuals not available.

(d) Nil.

(e) It has been provided vide Section 54 of the Wakf Act, 1995 that the Chief Executive Officer of a Wakf Board can order an encroacher to remove encroachment from Wakf property within a specified time limit and deliver possession of the Wakf property to the Mutawalli. It has further been provided vide Section 55 of the said Act that in case the encroacher fails to remove encroachment within the specified time limit, the Chief Executive Officer may take the assistance of Sub-Divisional Magistrate, in whose jurisdiction the said property is situated, for evicting the encroacher. The said Act has been enforced throughout the country (except the State of Jammu and Kashmir) with effect from 1st January, 1996.

[English]

Street Children

5536. SHRI PRAMOD MAHAJAN :
SHRI RAJIV PRATAP RUDY :

Will the Minister of WELFARE be pleased to state